

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 267 OF 2015 & IA NO. 430 OF 2015

&

APPEAL NO. 213 OF 2015 & IA NO. 351 OF 2015

Dated : 22nd January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)

Versus

West Bengal Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sriwastwa

Counsel for the Respondent (s) : Mr. Paramhans for
Mr. C.K. Rai for R.1

ORDER

Learned counsel for the State Commission seeks four weeks time to file reply. He may file the same on or before 19.02.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 04.03.2016 after serving copy on the other side.

Mr. S.C. Bandyopadhyay, learned counsel submits that he wants to file an intervention application on behalf of All Bengal Electricity Consumers' Association and since it is not in the proper format registry is not accepting the same. He further submits that he will be filing the intervention application within four weeks. He may file the intervention application in the proper format.

List the matter on **09.03.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk